

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION No.†1365
TO BE ANSWERED ON 25.11.2019

TRIBAL SUB-PLAN IN THE UNION TERRITORY OF DADAR AND NAGAR HAVELI

†1365. SHRI MOHAN S. DELKAR:

Will the Minister of TRIBAL AFFAIRS be pleased to state: -

- (a) whether Tribal Sub-plan is being implemented in all the districts of the States in the country;
- (b) whether it has been implemented in the Union Territory (UT) of Dadar and Nagar Haveli;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor;
- (e) whether it is planned to be implemented in the said UT; and
- (f) if so, the time by which it is likely to be implemented along with the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a): As per extant Guidelines issued by erstwhile Planning Commission (now NITI Aayog) in the year 2014, the Department in-charge of Tribal Welfare will be the nodal department authorized to lead the process of Tribal Sub-Plan (TSP) development. Funds under TSP are to be earmarked from the total State plan outlays not less than the population proportion of STs in State as per 2011 Census and in tune with problem share of the ST population. In the formulation of TSP, the States/UTs shall proceed as follows:

- i. TSP should be formulated at the District level by the District Planning and Monitoring Committee (DPMC).
- ii. The DPMC must reflect on the actual demand for the schemes/programmes that are to benefit STs, giving priority to equity aspect of their local aspirations and socio-economic backwardness.
- iii. The annual plan must be approved by the District Planning Committee so that it has the approval of the highest PRI.
- iv. In case of area-oriented schemes, a Block level approach should be adopted so as to facilitate the inclusion of ST habitations which remain uncovered under District level approach.
- v. The TSP at Integrated Tribal Development Project (ITDP)/ Integrated Tribal Development Agency (ITDA) / District level should form the basis for the State TSP formulation and implementation. The requirement of funds across DPMC proposals put together would generate demand for TSP requirement at the State level.
- vi. In the States having Scheduled Areas, the Gram Sabhas should undertake an exercise to identify the areas needing priority attention in villages. These priority activities may form TSP at cluster/Modified Area Development Approach (MADA)/ Integrated Tribal Development Project (ITDP)/Integrated Tribal Development Agency (ITDA) level.

(b) to (f): Central Government allocates dedicated funds for welfare of Scheduled Tribe / Tribal Sub Plan in the Union Territory (UT) of Dadra and Nagar Haveli. Details of funds allocated to the UT during last four years and current year as reflected in Expenditure Profile of Union Budget for respective years is as under:

Year	Fund Allocated (Rs. in crore)
2015-16	43.40
2016-17	44.77
2017-18	46.12
2018-19	47.76
2019-20	47.62
